

(A) ① 4/2 Pradipta Mohanty
D. N. Mohapatra
G. Sahoo
Smt. J. Mohanty

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./I.A./B.A.No. 592199 6

Govinda Chandra Pradhan Applicant (s)

Versus

Union of India & ors Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	13.8.96	REGISTER <i>S</i> Registrar	I.P.O. for Rs 50/- has been filed. <i>P</i> 13/8/96
1	14-8-96	<p>Heard Shri Pradipta Mohanty, learned counsel for the applicant and Sri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. In this application challenge is to the order of transfer dated 23.7.1996 Memo.No.B/G-7/TP/Ch.VII, dated transferring the applicant from Bolangir H.O. to Sonepur Spinning Mills NTSO, as S.P.M. The applicant has made a representation against the transfer to the Director of Postal Services on 3.8.1996 and this representation is Annexure-5 to the O.A. Learned counsel for the applicant states that the applicant is aggrieved with the transfer because it apparently violates the guidelines which is Annexure-2; particulars he having completed only one year at Bolangir, his transfer from Bolangir is</p>	<p>For Regn fl. <i>By</i> 13/8/96. <i>set (g)</i></p> <p style="text-align: right;"><i>Registrar</i> <i>S</i> 13.08.96</p> <p>For Admn. & STAY/Pi <i>By</i> 13/8/96 Bench.</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>is not in accordance with paragraph 7 of Annexure-2, the rotational transfer policy guideline. Sri Mohanty states that the applicant wants to put this and some other grounds in an additional representation to the Director of Postal Services. Liberty is given to the applicant to file an additional representation within a period of one week from today and the Director of Postal Services, who is impleaded here as Respondent No.2, shall dispose of this representation ^{and the earlier one} by a reasoned and speaking order within a period of four weeks from the date of filing of the additional representation. Till the representation is disposed of, Annexure-4, so far as the applicant is concerned, shall be stayed, unless in the meanwhile before date of pronouncement of this order, the applicant is already relieved.</p> <p>The application is disposed of.</p> <p style="text-align: right;"><i>Manas Mohanty</i> MEMBER (ADMN.)</p>	<p>Order no. 1, dt. 14.8.96</p> <p>A copy of Order may be given to both the Combs.</p> <p><i>19/8/96</i></p> <p><i>19.08.96</i> S.O. (S) R.</p> <p>Received the copy of order dt 14.8.96 by <i>Blachpals</i> 14.8.96 th</p> <p>Received copy of order at 14.8.96 on behalf of Mr A. Mohanty by <i>Indranil</i></p> <p style="text-align: right;">23-8-96</p>